

NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table under sub-section (6) of Section 4 of the Essential Commodities Act, 1955, a copy of each of Notifications Nos. G.S.R. 1085 and G.S.R. 1086, dated the 26th September, 1959. [Placed in Library. See No. LT-1660|59.]

AMENDMENTS TO INDIAN TELEGRAPH
RULES

Mr. Speaker: Dr. Subbarayan may lay the other notification also.

Dr. P. Subbarayan: I am not laying it as I am withdrawing it.

Mr. Speaker: Then is it not to be laid on the Table of the House?

Dr. P. Subbarayan: We are redrafting the rules and they will be laid on the Table of the House when they are redrafted properly.

Shri Braj Raj Singh (Firozabad): Then this item should not have been included in the agenda.

Mr. Speaker: Am I to understand that the notification has to be corrected?

Dr. P. Subbarayan: The notification has got to be corrected and it will be laid on the Table as corrected later on.

Shri Braj Raj Singh: How was it then that it was included in the agenda?

Mr. Speaker: Any notification has to be placed on the Table of the House so long as it stands. If a correction is made, the corrected copy or the amendment will be placed on the Table of the House. Both have to be laid on the Table of the House.

Dr. P. Subbarayan: In accordance with your instructions, I beg to lay on the Table of the House, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, a copy of Notification No. G.S.R. 991, dated the 29th August, 1959, making certain further

amendments to the Indian Telegraph Rules, 1951. [Placed in Library. See No. LT-1659|59.]

ANNUAL REPORT OF THE KULU VALLEY
TRANSPORT COMPANY LIMITED

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Kulu Valley Transport Company Limited along with the Audit Report for the year 1956-57. [Placed in Library. See No. LT-1661|59.]

RAILWAY PROTECTION FORCE RULES

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957, a copy of the Railway Protection Force Rules, 1959 published in Notification No. G.S.R. 1051, dated the 10th September, 1959 [Placed in Library. See No. LT-1625|59.]

12.26 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEPROCLAMATION OF A STATE OF EMERGENCY
IN CALCUTTA PORT

Shri Vajpayee (Balrampur): Sir, under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:

"Proclamation of a state of emergency in Calcutta Port."

The Deputy Minister of Labour (Shri Abid Ali): Hitherto, food ships bound for Calcutta Port used to be lightened at Madras or Vizagapatnam as very deep navigation is not possible in Hooghly river. As an experimental